## **GOVERNMENT OF INDIA MINISTRY OFMINES RAJYA SABHA QUESTION NO06.12.2010** ANSWERED ON

**ILLEGAL MINING.** 

Shri

Y. S. Chowdary

Will the Minister of COALMINES be pleased to state :-

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- (a)the details of illegal mining identified across the country and comments of the Ministry thereon;
- (b) whether the Ministry is monitoring the mining activities of the private players;
- (c)if so, the details thereof and if not, the reasons therefor;
- (d)the details of the action taken against those who had undertaken mining of areas which are not covered under the lease;
- (e) whether the illegal mining has stopped across the country; and
- (f)if so, the details thereof and if not, the reasons therefor?

## **ANSWER**

## THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION

(SHRI B. K. HANDIQUE)

(a) to (f):The Government has received reports of illegal mining in the country. The details of illegal mining and action taken is given at ANNEXUR-A. The Central Government has taken following steps, which includes inspection of public and private sector mines by special Task Force of Indian Bureau of Mines:-

The State Governments have been advised to set up State Coordination-cum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including representatives of Railways, Customs and Port authorities. Separately the State Governments have also been advised to prepare and adopt an Action Plan with specific measures to detect and control illegal mining including, use of remote sensing, control on traffic, gather market intelligence, registration of end-users and setting up of special cells etc.

Mainly because of the proactive stance taken by the Central Government on the issue, the following developments have been reported:

Eighteen States (Andhra Pradesh, Bihar, Chattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Uttarakhand, Uttar Pradesh and West Bengal) have framed Rules under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 to control illegal mining.

Twenty one States (Andhra Pradesh, Assam, Bihar, Chattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Manipur, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Tamilnadu, Uttarakhand, Uttar Pradesh and West Bengal) have set up Task Force at State and/or District level to check illegal mining as per the instruction of Central Government.

Thirteen State Governments (Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Orissa, Rajasthan and West Bengal) have set up a Coordination-cum-Empowered Committee.

Five States (Gujarat, Maharashtra, Karnataka, Jharkhand and Uttarakhand) have digitized the total mining area.

State Government of Tamilnadu has digitized 100 cadastral maps.

State Governments of Rajasthan and Orissa have reported to have commenced using satellite imagery. Rajasthan has digitized mining area in GIS environment and superimposed on digital toposheets supplied by Survey of India. State Governments of Gujarat, Jharkhand, Karnataka, Orissa have reported to have started use of holograms/ bar codes in the transport permits.

During the first half of year 20 and major minerals as compared		g of minor